

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2467  
ANSWERED ON:10.03.2000  
EXPORT PROCEEDS  
A.P. JITHENDER REDDY

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government are aware that hundreds of exporters are intentionally keeping money abroad;
- (b) whether the Government have a list of exporters from whose export proceeds are not received and period for which this payment is pending;
- (c) whether RBI submits such list to the Finance Ministry; and
- (d) if so, the details thereof and the action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI V. DHANANJAYA KUMAR)

- (a): The Government is aware that in case of certain exporters, some export bills are outstanding.
- (b): The Enforcement Directorate keeps this information with its Zonal Offices.
- (c)&(d): The Reserve Bank of India sends half yearly statements of outstanding export bills to the concerned nodal Customs Houses. RBI also forwards to the Enforcement Directorate from time to time, the names of those defaulters in whose cases RBI has refused extension of time beyond the stipulated period, for realisation of export proceeds. Action taken against such exporters include issue of show cause notices, adjudication and imposition of penalty, under the relevant provisions of Foreign Exchange Regulation Act, 1973.